

S.No.6

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-12-2021 AT 10:30 AM THROUGH VIDEO CONFERENCE.

IA (IBC) 762/2021 in CP(IB) No. 75/9/HDB/2020
U/s 9 of IBC, 2016

IN THE MATTER OF:

M/s. Microcare Computers Pvt Ltd

...Operational Creditor

Vs

M/s. Parity Systems Pv Ltd

...Corporate Debtor

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

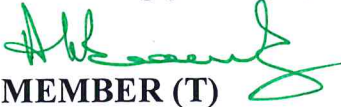
ORDER

IA (IBC)/762/2021:-

This application is filed under Section 12A by Interim Resolution Professional (IRP) for withdrawing the main company petition. Learned Counsel Shri. M Viswaraj for the applicant appeared via video conference. Learned Counsel submitted that the Operational Creditor and Corporate Debtor have made settlement before Committee of Creditors (CoC). Peruse the application, satisfy with the reasons.

In the light of the settlement, IA (IBC)/762/2021 is allowed and consequently, CP (IB) No.75/9/HDB/2020 stands withdrawn and the interim moratorium granted earlier stands vacated. In their orders, if any, interlocutory applications, also stands vacated.

Accordingly, CP (IB) No.75/9/HDB/2020 is withdrawn and disposed of.


MEMBER (T)


MEMBER (J)

Srinivas